

ITEM NO.37

REGISTRAR COURT

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 2866/2024

SEEMA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 14-11-2024 This appeal was called on for hearing today.

For Appellant(s)

Mr. Alakh Alok Srivastava, AOR
Mr. Rishabh Bafna, Adv.

For Respondent(s)

Mr. Vishnu Shankar Jain, AOR

Mr. Talha Abdul Rahman, AOR
Mr. Sudhanshu Tewari, Adv.
Mr. Rafid Akhter, Adv.
Mr. Faizan Ahmad, Adv.

Mr. Rajesh Raj, Adv.
Mr. Prateek Bhatia, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 1 and 2 have already filed counter affidavit.

As per office report, Ld. Counsel for respondent No.3 has been designated as Senior Counsel. Respondent No. 3 has been served with notice of alternative arrangement, there is no appearance.

Mr. Rajesh Raj, Ld. Counsel appearing on behalf of Mr. Prateek Bhatia, Ld. Advocate-on-Record submits that he has already filed

vakalatnama on behalf of Respondent No.3. Registry to verify and update the records.

Erstwhile Counsel for respondent No.3 has already filed counter affidavit.

The matter be processed for listing before the Hon'ble Court, under the rules.

**SUJATA SINGH
Registrar**

MG